

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NO. 279 OF 2010

Monday, this the 5th day of April, 2010

CORAM:

**HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER
HON'BLE Mr. K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

V.N.Viswanathan
Ex Postman
Kuthiathodu PO
Residing at Thykatu House
Pallipuram P.O,
Cherthala
Alleppey - 688541

... **Applicant**

(By Advocate Mr. R Sreeraj)

versus

1. **Union of India represented by its Secretary
to the Government of India
Ministry of Communications
Department of Posts
New Delhi**
 2. **Postmaster General
Department of Posts
Kerala Circle, Central Region
Kochi**
 3. **The Superintendent of Post Offices
Department of Posts
Kerala Circle
Alappuzha Division,
Alappuzha**
 4. **Director of Postal Accounts
Department of Posts
Sasthamangalam
Thiruvananthapuram**
- ... **Respondents**

(By Advocate Mr.Sunil Jacob Jose, SCGSC)

**The application having been heard on 05.04.2010, the Tribunal
on the same day delivered the following:**

AB

ORDER

HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER

The applicant has filed this OA for a direction to the respondents to consider his representation, which he has filed for getting his pension. The applicant has retired on 31.05.2009 and he was having more than 22 years of ED service and six months temporary service as Group D to his credit and he is entitled to get weightage for the same while deciding the pension admissible to him in view of the decision of the Madras Bench of the C.A.T in OA 1264/01. The OA has been admitted by this Tribunal and the respondents were directed to get instructions. However, the counsel for respondents submitted that he has not received any instructions and requested some more time.

2. After going through the averments and on considering the arguments by the counsel for applicant, Mr.R.Sreeraj and counsel for

respondents Mr.Sunil Jacob Jose, we are of the view that this OA can be disposed of at the admission stage itself even without waiting for the reply statement from the respondents.

3. It is the case of the applicant that he had been working as Postman since 17.08.1999 and prior to his appointment as Postman he had been working at Alappuzha Post Office for a period of six months, though on temporary basis.

4. In the above circumstance, he wanted to consider his case for pensionary benefits for which he has filed Annexure A-2 representation to



the Postmaster General, Central Region, Kochi, to consider the facts and circumstances of the case. We feel that this OA can be disposed of by directing the Postmaster General, ie, the 2nd respondent to consider Annexure A-2 representation and to pass appropriate orders thereon within a reasonable time, at any rate within 30 days from the date of receipt of a copy of this order. Ordered accordingly. No order as to costs.

Dated, the 5th April, 2010.



K GEORGE JOSEPH
ADMINISTRATIVE MEMBER

 K. THANKAPPAN

JUSTICE K. THANKAPPAN
JUDICIAL MEMBER

VS